

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
IB-63(ND)/2024

IN THE MATTER OF:

KAEFER PRIVATE LIMITED

.... Petitioner/Applicant

Order u/S. 59 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 12.02.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Rajendra Beniwal, Mr. Saksham Solanki, Advocates along with Shri Navdeep Gupta

For the RoC : Adv. LataPrajapati.

ORDER

Heard the submission made by the Roc, Rd and Income Tax Department.

Issue notice to the Roc, RD and Income Tax Department.

The Applicant is directed to take steps to serve notice by all modes to the RoC, RD and Income Tax department and file proof and affidavit of service within one week.

The RoC, RD and Income Tax department are directed to file their respective report, within two weeks thereafter.

List the matter again on **08.04.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)